

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. NICO ALLEN INFRASTRUCTURE
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-08-2021
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2021PTC145697
5.	Address of the registered office and principal office (if any) of corporate debtor	1/44, S2 Parvathy Appartment Bazaar Road Mogappair East, Chennai, Tamil Nadu, India, 600037
6.	Insolvency commencement date in respect of corporate debtor	10 th March 2026 (Order of NCLT, Division Bench-II, Chennai received through mail on 13-03-2026)
7.	Estimated date of closure of insolvency resolution process	06 th September 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	AYYAMPALAYAM VENKATESAN ARUN Registration No: IBBI/IPA-001/IP-P01079/2017-18/11792
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AYYAMPALAYAM VENKATESAN ARUN Ram's Court,10/2, Balaji Nagar 1st Cross,Advaitha Ashram Road,Salem 636004. Email : avarun77@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AYYAMPALAYAM VENKATESAN ARUN "Akshayam" 4th Floor,Old No 4/1, New No 153-B, Sugavaneswara Street, Salem 636004. Tamilnadu Email : nicoallencirpservices@gmail.com
11.	Last date for submission of claims	24-03-2026 (CIRP order received on 13-03-2026 through mail)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in >> Quick Links >> Downloads >> IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED** on 10-03-2026.

The creditors of **M/S. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **24th March 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Proof of Claims is to be submitted as per the following specified Forms

Form B - For Claims by Operational Creditors

Form C - For Claims by Financial Creditors

Form D - For Claims by Workman or Employees

Form E - For Claims by Authorised representative of Workman or Employees

Form F - For Claims by Creditors other than Financial and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.



Date: 16-03-2026

Place: Salem

A. V. Arun
CA. A. V. AMPALAYAM VENKATESAN ARUN
Interim Resolutional Professional
Reg.No.: IBBI/IPA-001/IP-P01079/2017-18/11792

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ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA, **Mandatory in public issues. No cheque will be accepted.**



UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022 and with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of upto ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>IDBI Capital Markets & Securities Limited 8th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar, Jhal Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBICAPS Complete Investment Banking Solutions SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investorrelations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFintech Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: eiward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000002221</p>	<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdil@coalindia.in Website: www.cmpdil.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdil.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdil.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdil.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the DRHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mollai Oswal Financial Services Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhus Lilaadher Pvt. Ltd., Pravin Raital Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name[s] of Applicant[s]]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PH1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai-400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No: IBB/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of up to ₹ 500,000 (net of discount); (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_uipi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion") provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.2 million and up to ₹1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.0 million and under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>IDBI Capital Markets & Securities Limited 6th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jha/ Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBICAPS Complete Investment Banking Solutions SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFintech Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: einward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000000221</p>
<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdi@coalindia.in Website: www.cmpdi.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>		

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdi.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdi.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, NuVama Wealth and Investment Limited (Edelweiss Broking Limited), Prabudhas Lilladher Pvt. Ltd., Pravin Rational Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.
REFUND BANK(S): Axis Bank Limited.
PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.
SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.
All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdi.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name[s] of Applicant[s]]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.
Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PN1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Maruti House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/IPA-001/IP-P01368/2018-2019/2131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2.3.9B/10, Sector 11, Koperkarhane, Thane, Navi Mumbai- 400709 Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No.: IBB/IPA-001/IP-P01368/2018-2019/2131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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Chandigarh

...continued from previous page.

ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.



UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022 and with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of upto ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>IDBI Capital Markets & Securities Limited 8th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil.ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jhal Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil.ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investorrelations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFin Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine.ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: enward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000000221</p>
<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdil@coalindia.in Website: www.cmpdil.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>		

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdil.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdil.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdil.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mollai Oswal Financial Services Limited, NuVama Wealth and Investment Limited (EdeWeiss Broking Limited), Prabhusdas Lillaheer Pvt. Ltd., Pravin Rattal Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name(s) of Applicant(s)]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PH1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: NA
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai- 400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No: IBB/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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...continued from previous page.

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*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA, **Mandatory in public issues. No cheque will be accepted.**



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022 and with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of upto ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>IDBI Capital Markets & Securities Limited 8th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jhal Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investorrelations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFintech Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: eiward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000002221</p>	<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdil@coalindia.in Website: www.cmpdil.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdil.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdil.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdil.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mollai Oswal Financial Services Limited, NuVama Wealth and Investment Limited (Edelweiss Broking Limited), Prabudas Lillaether Pvt. Ltd., Pravin Raital Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name(s) of Applicant(s)]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PH1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai-400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No: IBB/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA, Mandatory in public issues. No cheque will be accepted.



UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022 and with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of upto ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>IDBI Capital Markets & Securities Limited 8th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jhal Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBICAPS Complete Investment Banking Solutions SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investorrelations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFintech Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: eiward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000002221</p>	<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdil@coalindia.in Website: www.cmpdil.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdil.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdil.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdil.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the DRHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mollai Oswal Financial Services Limited, NuVama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhus Lilaadher Pvt. Ltd., Pravin Raital Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name[s] of Applicant[s]]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.
Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PH1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the Insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai-400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No: IBB/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

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ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the funds in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

UPI
UNIFIED PAYMENTS INTERFACE

UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors will have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CDBT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CDBT circular no. 7 of 2022, dated March 28, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservations Portion with an application size of upto ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision, may in consultation with the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in compliance with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SEBI ICDR Regulations, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.0 million and up to ₹2.0 million and up to ₹1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.0 million and under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company and certain its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.
Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

 IDBI Capital IDBI Capital Markets & Securities Limited 6th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jhal Lokendra Parihar SEBI registration number: INM000010866	 SBICAPS Complete Investment Banking Solutions SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kuria Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531	 KFINTECH KFintech Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: enward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000000221	Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdi@coalindia.in Website: www.cmpdi.co.in Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.
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MAVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP is made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdi.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdi.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, as respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhudas Lilladher Pvt. Ltd., Pravin Rattial Share & Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.
REFUND BANK(S): Axis Bank Limited.
PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.
SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.
UPI: Bidders can also bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdi.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORL, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]		
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165	
		15	0099522	88536	10206469	10206493	
		15	0099522	138434	13796980	13796994	
		30	0099522	241548	14874443	14874472	
		20	0099522	414532	27988468	27988487	
		110	0099522	744134	34449676	34449785	
		220	0099522	1289211	171483727	171483946	
		[Name[s] of Applicant[s]] NIRANJAN PRAKASH KAMAT ABHISHEK PRAKASH KAMAT					
		[Place] - PUNE					
		[Date] - 16/03/2026					

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : L 15492WB1924GO1004835
CIN : 2115492WB1924GO1004835

Expression of Interest (EOI)

Offline EOI is invited from **experienced service providers for operation with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.**

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026. Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PN1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/IPA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9B/10, Sector 11, Koparkharne, Thane, Navi Mumbai- 400709. Email id: ipprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Ganti Tera, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives, are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Proof of Claims is to be submitted as per the following specified Forms:
Form B - For Claims by Operational Creditors
Form C - For Claims by Financial Creditors
Form D - For Claims by Workman or Employees
Form E - For Claims by Authorised representative of Workman or Employees
Form F - For Claims by Creditors other than Financial and Operational Creditors
Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/03/2026 CA. AYAMPALAYAM VENKATESAN ARUN
Interim Resolution Professional
Place: Salem Reg.No: IBB/ IPA-001/IP-P01079/2017-18/11792

Sd/-
Mr. Prashant Jain
Date: 16/03/2026 Registration No.: IBB/IPA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of up to ₹ 500,000 (net of discount); (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion") provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of undersubscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.2 million and up to ₹1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.0 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>IDBI Capital IDBI Capital Markets & Securities Limited 6th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jha/ Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBICAPS Complete Investment Banking Solutions SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFINTECH XFIN Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: einward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000000221</p>	<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdi@coalindia.in Website: www.cmpdi.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdi.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdi.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhudas Lilladher Pvt. Ltd., Pravin Rational Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.
REFUND BANK(S): Axis Bank Limited.
PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.
SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.
All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdi.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]		
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165	
		15	0099522	88536	10206469	10206493	
		15	0099522	138434	13796980	13796994	
		30	0099522	241548	14874443	14874472	
		20	0099522	414532	27988468	27988487	
		110	0099522	744134 - 744134	34449676	34449785	
		220	0099522	1289211	171483727	171483946	
		[Name[s] of Applicant[s]]					
		NIRANJAN PRAKASH KAMAT					
		ABHISHEK PRAKASH KAMAT					

[Place] - PUNE
[Date] - 16/03/2026

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PN1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Maruti House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-PO1368/2018-2019/2131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2.3.9B/10, Sector 11, Koperkhairane, Thane, Navi Mumbai- 400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No.: IBB/PA-001/IP-PO1368/2018-2019/2131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

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...continued from previous page.

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*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.



UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022 with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of up to ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

<p>BOOK RUNNING LEAD MANAGERS</p> <p>IDBI capital IDBI Capital Markets & Securities Limited 8th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil.ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jhal Lokendra Parihar SEBI registration number: INM000010866</p> <p>SBICAPS SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil.ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investorrelations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>REGISTRAR TO THE OFFER</p> <p>KFINTECH KFintech Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine.ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: eiward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000002021</p>	<p>COMPANY SECRETARY AND COMPLIANCE OFFICER</p> <p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdil@coalindia.in Website: www.cmpdil.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>
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AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdil.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdil.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdil.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mollai Oswal Financial Services Limited, NuVama Wealth and Investment Limited (Edelweiss Broking Limited), Prabudas Lillaheer Pvt. Ltd., Pravin Rattal Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name(s) of Applicant(s)]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanement with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PH1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai-400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No.: IBB/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

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Mandatory in public issues.
No cheque will be accepted.



UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBOT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBOT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of up to ₹ 500,000 (net of discount); (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and the Abridged Prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpIsYes&intmid=35 and <https://www.sabx.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpIsYes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer. In accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 100/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS

IDBI capital
IDBI Capital Markets & Securities Limited
6th Floor, IDBI Tower, WTC Complex
Cuffe Parade, Mumbai - 400 005, Maharashtra, India
Tel: +91 22 40691953; E-mail: cmpdill.ipo@idbicapital.com
Website: www.idbicapital.com
Investor grievance e-mail: redressal@idbicapital.com
Contact person: Himanshu Shekhar Jha/ Lokendra Parihar
SEBI registration number: INM00010866

SBICAPS

SBICAPS
SBICAPS Capital Markets Limited
Unit No.1501, 15th floor, A&B Wing, Parinee Crescendo Building,
G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Tel: +91 22 4006 9807; E-mail: cmpdill.ipo@sbicaps.com
Website: www.sbicaps.com
Investor grievance e-mail: investor.relations@sbicaps.com
Contact person: Kristina Dias
SEBI registration number: INM000003531

REGISTRAR TO THE OFFER

KFINTECH
KFin Technologies Limited
Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District,
Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India
Tel: +91 4067162222; E-mail: centralmine.ipo@kfinotech.com
Website: www.kfinotech.com
Investor grievance e-mail: einward.ris@kfinotech.com
Contact person: M. Murali Krishna
SEBI registration number: INR000000221

COMPANY SECRETARY AND COMPLIANCE OFFICER

Abhishek Mundhra
CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India
Tel: +91 651 - 2230169
E-mail: complianceoff.cmpdi@coalindia.in
Website: www.cmpdi.co.in

Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdi.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdi.co.in, www.idbicapital.com, www.sbicaps.com and www.kfinotech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED: Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Form will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediaries Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJM Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mottal Oswal Financial Services Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhudas Lilladher Pvt. Ltd., Pravin Rattal Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMIC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED

On behalf of the Board of Directors

Sd/-

Abhishek Mundhra

Company Secretary and Compliance Officer

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdi.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

CONCEPT

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI,
MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name(s) of holder[s] (and Jt. holder[s] if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	10206469	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134	34449676	34449785
		220	0099522	1289211	171483727	171483948

[Place] - PUNE
[Date] - 16/03/2026

[Name(s) of Applicant(s)]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate debtor	M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25-08-2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2021PTC145697
5. Address of the registered office and principal office (if any) of corporate debtor	L/44, S2 Parvathy Apartment Bazaar Road, Magappari East, Chennai, Tamil Nadu, India, 600037
6. Insolvency commencement date in respect of corporate debtor	10th March 2026 (Order of NCLT CP/IB/136/CH/2025, Division Bench-II, Chennai received through mail on 13-03-2026)
7. Estimated date of closure of insolvency resolution process	08th September 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	AYYAMPALAYAM VENKATESAN ARUN Registration No: IBI/PA/001/IP-P01079/2017-18/11792
9. Address and e-mail of the interim resolution professional, as registered with the Board	AYYAMPALAYAM VENKATESAN ARUN Ram's Court, 30/2, Bala Nagar 1st Cross, Aethra Astrom Road, Salem 636004. Email: avaran77@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	AYYAMPALAYAM VENKATESAN ARUN "Astrayam" 4th Floor, Old No 4/1, New No 153-B, Sugavanewasara Street, Salem 636004, Tamilnadu (nicoallenopservices@gmail.com) 24-03-2026 (CRP order received on 13-03-2026 through mail)
11. Last date for submission of claims	Not available as per information available with IRP
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in >> Quick Links >> Downloads >> IBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/S. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED on 10-03-2026.

The creditors of M/S. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24th March 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means.

The Proof of claims to be submitted as per the following specified Forms: Form B - For Claims by Operational Creditors; Form C - For Claims by Financial Creditors; Form D - For Claims by Workman or Employees; Form E - For Claims by Authorized representative of Workman or Employees; Form F - For Claims by Creditors other than Financial and Operational Creditors. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16-03-2026 CA. AYYAMPALAYAM VENKATESAN ARUN
Interim Resolution Professional
Place: Salem Reg. No.: IBI/PA-001/IP-P01079/2017-18/11792

Balmer Lawrie & Co. Ltd.

(A Government of India Enterprise)
SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PN1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: NA
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBI/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanli Heights, Plot No. 2, 3, 9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai- 400709 Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No. 1, Gani Tera, Plot No. 45-51, Sector 6, Sarpada, Navi Mumbai- 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date: 16/03/2026 Registration No: IBI/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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FINANCIAL EXPRESS
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ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 2.0 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS

REGISTRAR TO THE OFFER

COMPANY SECRETARY AND COMPLIANCE OFFICER



IDBI Capital Markets & Securities Limited
6th Floor, IDBI Tower, WTC Complex
Cuffe Parade, Mumbai - 400 005, Maharashtra, India
Tel: +91 22 40691953; E-mail: cmpdi.ipo@idbicapital.com
Website: www.idbicapital.com
Investor grievance e-mail: redressal@idbicapital.com
Contact person: Himanshu Shekhar Jha/ Lokendra Parihar
SEBI registration number: INM00010866



SBI Capital Markets Limited
SBI Complete Investment Banking Solutions
Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building,
G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Tel: +91 22 4006 9807; E-mail: cmpdi.ipo@sbicaps.com
Website: www.sbicaps.com
Investor grievance e-mail: investor.relations@sbicaps.com
Contact person: Kristina Dias
SEBI registration number: INM000003531



KFin Technologies Limited
Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District,
Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India
Tel: +91 4067162222; E-mail: centralmine.ipo@kfintech.com
Website: www.kfintech.com
Investor grievance e-mail: einward.ris@kfintech.com
Contact person: M. Murali Krishna
SEBI registration number: INR000002221

Abhishek Mundhra
CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India
Tel: +91 651 - 2230169
E-mail: complianceoff@cmpdi@coalindia.in
Website: www.cmpdi.co.in

Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-acceptance of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdi.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdi.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED: Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdi.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mittal Oswal Financial Services Limited, Navama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhudas Liladher Pvt. Ltd., Pravin Rattial Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhani Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANK(S): Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED

On behalf of the Board of Directors

Sd/-

Abhishek Mundhra

Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand

Date: March 13, 2026

NOTICE
GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s] if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136 6237165
		15	0099522	88536	10206469 10206493
		15	0099522	138434	13796980 13796994
		30	0099522	241548	14874443 14874472
		20	0099522	414532	27988468 27988487
		110	0099522	744134 - 744134	34449676 34449785
		220	0099522	1289211	171483727 171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name[s] of Applicant[s]]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25-08-2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2021PTC145697
5. Address of the registered office and principal office (if any) of corporate debtor	1/44, S2 Parvathy Apartment Bazzor Road Mogappair East, Chennai, Tamil Nadu, India, 600037
6. Insolvency commencement date in respect of corporate debtor	10th March 2026 (Order of NCLT CP/IB/136/OE/2025, Division Bench-II, Chennai received through mail on 13-03-2026)
7. Estimated date of closure of insolvency resolution process	06th September 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	AYAMPALAYAM VENKATESAN ARJUN Registration No: IBB/IPA-001/IP-P01079/2017-18/11792
9. Address and e-mail of the interim resolution professional, as registered with the Board	AYAMPALAYAM VENKATESAN ARJUN Room's Court, 10/2, Balaji Nagar 1st Cross, Akkottai Ashram Road, Salem 636004. Email: arjun77@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	AYAMPALAYAM VENKATESAN ARJUN "Aashayam" 4th Floor, Old No 4/L, New No 153-B, Sugavanawara Street, Salem 636004, Tamilnadu. Email: nicolenicoprivateservices@gmail.com
11. Last date for submission of claims	24-03-2026 (CRP order received on 13-03-2026 through mail)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in >> Quick Links >> Downloads >> IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED** on **10-03-2026**. The creditors of **M/s. NICO ALLEN INFRASTRUCTURE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **24th March 2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. The Proof of Claims is to be submitted as per the following specified Forms: Form B - For Claims by Operational Creditors; Form C - For Claims by Financial Creditors; Form D - For Claims by Workman or Employees; Form E - For Claims by Authorized representative of Workman or Employees. Submission of false or misleading proofs of claims shall attract penalties. **Date: 16-03-2026**
CA. AYAMPALAYAM VENKATESAN ARJUN
Interim Resolution Professional
Reg.No.: IBB/IPA-001/IP-P01079/2017-18/11792
Place: Salem

Balmer Lawrie & Co. Ltd.
(A Government of India Enterprise)
SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924G01004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.
EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.
Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.
Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PN1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/IPA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanli Heights, Plot No. 2,3,5B/10, Sector 11, Kogambarhine, Thane, Navi Mumbai- 400709. Email id: prashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gamti Tera, Plot No: 45-51, Sector 6, Sarpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Omega Premises Private Limited** on **12/03/2026**. The creditors of **Omega Premises Private Limited** are hereby called upon to submit their claims with proof on or before **26/03/2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**
Sd/-
Mr. Prashant Jain
Date: 16/03/2026 Registration No.: IBB/IPA-001/IP-P01368/2018-2019/12131
Place: Mumbai; Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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...continued from previous page.

ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA, Mandatory in public issues. No cheque will be accepted.



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CBDT circular no. 7 of 2022, dated March 30, 2022 and with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of upto ₹ 500,000 (net of discount). (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 479 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo_upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.2 million and up to ₹ 1.0 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.0 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 479 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Contents of the Memorandum of Association of our Company as regards its Objects: For information on the main objects of our Company, please see "History and Certain Corporate Matters - Brief history of our Company" and "History and Certain Corporate Matters - Changes in the registered office" on page 231 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 542 of the RHP.

Liability of the Members of our Company: Limited by shares.

Amount of Share Capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,500,000,000 divided into 750,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 1,428,000,000 divided into 714,000,000 Equity Shares of face value of ₹ 2 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 103 of the RHP.

Names of the Initial Signatories to the Memorandum of Association of the Company and the number of equity shares subscribed by them: The initial signatories of the Memorandum of Association of the Company are as follows: 5 equity shares to Coal India Limited and 1 equity share each to (i) Ram Gopal Mahendru (ii) Ramaswamy Chandra Sekhar and (iii) Kumar Prasad Mukerjee (as nominees of Coal India Limited) of face value of ₹ 1000/- each. For details of the share capital history of our Company please see "Capital Structure" beginning on page 103 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters each dated September 3, 2025. For the purposes of the Offer, NSE shall be the Designated Stock Exchange. A signed copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 542 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 451 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 454 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 454 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>IDBI Capital Markets & Securities Limited 8th Floor, IDBI Tower, WTC Complex Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 40691953; E-mail: cmpdil ipo@idbicapital.com Website: www.idbicapital.com Investor grievance e-mail: redressal@idbicapital.com Contact person: Himanshu Shekhar Jhal Lokendra Parihar SEBI registration number: INM000010866</p>	<p>SBICAPS Complete Investment Banking Solutions SBI Capital Markets Limited Unit No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel: +91 22 4006 9807; E-mail: cmpdil ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investorrelations@sbicaps.com Contact person: Kristina Dias SEBI registration number: INM000003531</p>	<p>KFintech Technologies Limited Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 4067162222; E-mail: centralmine ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: eiward.ris@kfintech.com Contact person: M. Murali Krishna SEBI registration number: INR000002221</p>	<p>Abhishek Mundhra CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED Gondwana Place, Kanke Road, Ranchi, Jharkhand - 834008, India Tel: +91 651 - 2230169 E-mail: complianceoff.cmpdil@coalindia.in Website: www.cmpdil.co.in</p> <p>Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.</p>

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmpdil.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmpdil.co.in, www.idbicapital.com, www.sbicaps.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED; Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investec Capital Services (India) Private Limited, Tel: +91 2268497465; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Centrum Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, ICICI Securities Limited, IIFL Capital Services Limited, JM Financial

CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Offer of its Equity Shares and has filed a red herring prospectus dated March 12, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.cmpdil.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 38 of the RHP. Potential investors should not rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.

Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganlal Securities Pvt. Ltd., Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Mollai Oswal Financial Services Limited, NuVama Wealth and Investment Limited (Edelweiss Broking Limited), Prabhusda Lilaadher Pvt. Ltd., Pravin Raital Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Sharekhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

ESCRROW COLLECTION BANK(S): Axis Bank Limited.

REFUND BANK(S): Axis Bank Limited.

PUBLIC OFFER ACCOUNT BANK: HDFC Bank Limited.

SPONSOR BANKS: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED
On behalf of the Board of Directors
Sd/-
Abhishek Mundhra
Company Secretary and Compliance Officer

Place: Ranchi, Jharkhand
Date: March 13, 2026

NOTICE

GLAXOSMITHKLINE PHARMACEUTICALS LTD
Registered Office: GSK HOUSE, DR. ANNIE BESANT ROAD WORLI, MUMBAI, MAHARASHTRA 400030

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. holder[s], if any)	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]	
GAJANAN SADASHIVRAO KAMAT	Equity RS. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	1020649	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	414532	27988468	27988487
		110	0099522	744134 - 744134	34449676	34449785
		220	0099522	1289211	171483727	171483946

[Place] - PUNE
[Date] - 16/03/2026

[Name[s] of Applicant[s]]
NIRANJAN PRAKASH KAMAT
ABHISHEK PRAKASH KAMAT

Balmer Lawrie & Co Ltd.
(A Government of India Enterprise)

SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001.
CIN : L15492WB1924GOI004835

Expression of Interest (EOI)

Offline EOI is invited from experienced service providers for empanelment with Balmer Lawrie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Reefer Vehicles) across India.

EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 due on 06.04.2026.

Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlawrie.com and interested bidders should regularly visit this website for any update.

Contact Person - Mr. Rajesh Patil
Tel No. +91 8983370959; email: patil.br@balmerlawrie.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70103PH1995PTC084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 929, F. C. Road, Mantri House, 2 nd Floor, Pune, Maharashtra, India, 411004 Website: N/A
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBB/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai-400709. Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 Email: omegapremises.cirp@gmail.com
11. Last date for submission of claims	26/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026.

The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Date : 16/03/2026 Registration No: IBB/PA-001/IP-P01368/2018-2019/12131
Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

"IMPORTANT"

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சட்டம் ஒழுங்கு அடியோடு சீர்குலைவு; போதைப் பொருள் புழக்கம் தாராளம்

தி.மு.க. அரசைக் கண்டித்து நானை ஆர்ப்பாட்டம்: எடப்பாடி வேண்டுகோள்

சென்னை, மார்ச் 16 – தமிழ்நாட்டில் தொடர்ந்து நடைபெற்று வரும் பாலியல் வன்கொடுமைகள்; சட்டம் ஒழுங்கு சீர்கேடுகள்; போதைப் பொருள் புழக்கம்; விலைவாசி உயர்வு முதலானவற்றை கட்டுப்படுத்தத் தவறிய, ஸ்டாலின் தலைமையிலான திமுக அரசைக் கண்டித்து, அண்ணா தி.மு.க. தலைமையிலான தேசிய ஜனநாயகக் கூட்டணிக் கட்சிகள் இணைந்து, நாளை (17-ந் தேதி) வருவாய் மாவட்டத் தலைநகரங்களில் நடைபெற உள்ள கண்டன ஆர்ப்பாட்டங்களில் பெருந்திரளான அளவில் கலந்துகொள்ள பொதுமக்களுக்கு எடப்பாடி பழனிசாமி வேண்டுகோள் விடுத்துள்ளார்.

இதுகுறித்து அண்ணா தி.மு.க. பொதுச்செயலாளர் எடப்பாடி பழனிசாமி வெளியிட்டுள்ள அறிக்கையில் கூறியிருப்பதாவது –

2021-ம் ஆண்டு, ஸ்டாலின் முதலமைச்சராகப் பொறுப்பேற்றபிறகு, திமுக ஆட்சியில் தமிழ்நாடு கஞ்சா, கள்ளச் சாராயம், போதைப் பொருள் மாஃபியாக்களின் வேட்டைக்காடாக மாற்றப்பட்டிருக்கிறது.

தமிழ்நாட்டின் தெருக்களில் கஞ்சா புழக்கம் இல்லாத இடமே இல்லை என்கிற நிலையை இந்த அரசு உருவாக்கி இருக்கிறது. வேதனையோடு சொல்லுவதென்றால், கல்லூரி மாணவர்களும், மாணவிகளும், பள்ளிக்கூட மாணவ மாணவிகள்கூட கஞ்சா உள்ளிடப் போதைப் பொருட்களை மிகச் சாதாரணமாக பயன்படுத்துகிற செய்திகளும், காட்சிகளும் நாட்டின் முக்கிய ஊடகங்களிலேயே வெளியிடப்பட்டு வருகிறது.

ஸ்டாலின் அரசாங்கம் எந்தவிதமான உருப்படையான நடவடிக்கையும் எடுக்கவில்லை. அத்துமைய விளைவு, இந்த போதைப் பொருள் ஆசாமிகள் நாட்டினுடைய சட்டம்ஒழுங்கையே கேள்விக்கு உள்ளாக்கினார்கள். காவல்துறை அதிகாரிகள் போதைப் பொருள் ஆசாமிகளிடம் அடி வாங்கிக்கொண்டு ஓடி வருகின்ற காட்சிகளை தமிழ்நாடு பார்த்தது.

சவக்குழிக்கு போன சட்டம் ஒழுங்கு

காக்கிச் சட்டையோடு நிற்கின்ற அதிகாரிகளையே, சுத்தியைக் காட்டி போதைப் பொருள் ஆசாமிகள் மிரட்டுகின்ற காட்சிகள் எல்லாம் அரசாட்சேறியது. சட்டம் ஒழுங்கு சவக்குழிக்கு போய்விட்டது. மதுசூரியல் காவல் நிலையத்திற்குள்ளாகவே புகுந்து காவல் நிலையத்தை அடித்து நொறுக்கி காவலர்களை தாக்கிய சம்பவமும் அரசாட்சேறியது. கோவையில், திருச்சியில், திருநெல்வேலியில் என்று தமிழ் நாட்டினுடைய அனைத்து மாவட்டங்களிலும் கூலிப் படகைகள் களத்தில் இறங்கி கொலை செய்கின்ற காட்சிகள் தொடர்கதை ஆகிப்போயின.

இந்த போதை கும்பல், கூலிப் படகைகள் ஏற்படுத்திய சட்டம் ஒழுங்கு பிரச்சனைகளில் உச்சமாக, பெண்களுக்கும், குழந்தைகளுக்கும் எதிரான, வரலாற்றில் முன் எப்போதும் பார்த்திடாத அளவிற்கு மிகக் கொடுமான பாலியல் கொடுமைகளும், கொலைகளும் அரசாட்சேற்றப்படுகின்றன. உலகப் புகழ்பெற்ற அண்ணா பல்கலைக்கழக வளாகத்திற்குள் நுழைந்து அங்கின்று படிக்கின்ற

மாணவிக் பாலியல் வன்கொடுமை நிகழ்த்தப்பட்டது. அந்தக் குற்றவாளியோடு தொடர்பில் இருந்த ஆளுங்கட்சி பிரமுகர்களும், அமைச்சர்களும் எந்தவிதமான விளக்கத்தையும் கொடுக்காமல் ஒதுங்கிக்கொண்டார்கள்.

சென்னை, அண்ணாநகர் பகுதியில் 10 வயது சிறுமிக் பாலியல் வன்கொடுமை நிகழ்த்தப்பட்டபோது “காவல் துறை பாதிக்கப்பட்ட சிறுமியின் பெற்றோரைத் தாக்கி, குற்றவாளிகளுக்கு சாதகமாக நடந்துகொண்டது” என்று உயர்நீதிமன்றமே சுட்டிக் காட்டிய பிறகும் ஸ்டாலின் அரசாங்கம் கொஞ்சம்கூட வெட்கம் இல்லாமல் உச்சநீதிமன்றத்தை நாடி சிபிஐ விசாரணை வேண்டாம் என்று செஞ்சியது.

ஆயிரக்கணக்கான கொடுங்குற்றங்கள் கடந்த ஐந்து ஆண்டுகளில் அரசாட்சேற்றப்பட்டு இருக்கிறது. இதன் தொடர்ச்சியாக, இந்த இரண்டு மாதங்களில் மட்டும் ஏராளமான வன்கொடுமைகள் நிகழ்த்தப்பட்டிருக்கின்றன.

கிருஷ்ணகிரியில் இரண்டரை வயது குழந்தையை திமுக பிரமுகர் ஒருவரே பாலியல் வன்கொடுமைக்கு உட்படுத்தி கொலை செய்யப்பட்டுள்ளார் என்கிற செய்தி நம் ரத்தத்தை உறைய வைக்கிறது.

துத்துக்குடி மாவட்டம், விளாத்திசூழத்தில் 12-ம் வகுப்பு படிக்கின்ற மாணவி கார்டு மிராண்டித் தனமான பாலியல் வன்கொடுமைக்கு உட்படுத்தப்பட்டு அவருடைய உடல் வெட்டி வீசப்பட்டிருக்கிறது என்கிற செய்தி வரை, தமிழ் நாட்டின் மனசாட்சியையே உலுக்கி இருக்கிறது. தமிழ் நாட்டில் பெண்களும், குழந்தைகளும் பேச்சுசேர்த்து வலுக்கின்ற நிலை ஏற்பட்டிருக்கிறது.

30 லாக்கப் மரணம்

தி.மு.க. ஆட்சிப் பொறுப்பேற்றதில் இருந்து, கடந்த 5 ஆண்டுகளில் சுமார் 30 லாக்கப் மரணங்கள் நிகழ்ந்துள்ளன. கடந்த இரண்டு மாதங்களில் மட்டும் 4 பட்டியலின இளைஞர்கள் வாக்கப்பட்ட மரணமடைந்துள்ளனர். இதிலிருந்து, தி.மு.க. ஆட்சியில் சட்டம்ஒழுங்கு எதைதேசிக்கச் செல்கிறது என்பதையும்; வேலியே பயிரை மேய்கிறது என்பதையும் மக்கள் தெளிவாக உணர்ந்து மிகுந்த வேதனைப்படுகின்றனர்.

தமிழ்நாடு மக்கள் பாதுகாப்பின்மையை உணர்கிறார்கள். தமிழ்நாடு ரவுடிகளினுடைய புகலிடமாக, கூலிப் படகுகளின் ராஜ்ஜியம் நடக்கின்ற இடமாக மாற்றப்பட்டிருக்கிறது.

திமுக அரசு சட்டம் ஒழுங்கு பிரச்சனைகளுக்கு எதிராக எந்த நடவடிக்கையும் எடுக்கவில்லை என்பது ஏன்? என்கிற கேள்வியை மக்கள் கேட்கிறார்கள். எனது தலைமையிலான அம்மா அரசு வழங்கிக் கொண்டிருந்த மக்கள் நலத் திட்டங்கள் அனைத்திற்கும் ஸ்டாலின் தலைமையிலான அரசு மூடு விழா நடத்தியது.

தாலிக்கு தங்கம் திட்டம் நிறுத்தப்பட்டது. வேலைக்குச் செல்லும் பெண்களுக்கு இருசக்கர வாகன மாணியம் வழங்கும் திட்டம் நிறுத்தப்பட்டது. மாணவ மாணவிகளுக்கு லேப்டாப் வழங்குகிற திட்டம் கைவிடப்பட்டது. வீடற்ற ஏழைகளுக்கு இலவச வீடு கட்டிக் கொடுக்கும் திட்டம் முழுமையாக நிறுத்தப்பட்டது.

இவ்வாறு எடப்பாடி பழனிசாமி ஆட்சிக்கு வந்தால் மாதம் ஒருமுறை மின்சாரக் கணக்கீடு செய்து, மின்

கட்டணத்தை பாதுகாக்க குறைப்போம் என்று வாக்குறுதி கொடுத்த ஸ்டாலின், அவர் ஆட்சியில் மின் கட்டணத்தை மூன்று மடங்கு அதிகரித்திருக்கிறார். 500 ரூபாய் மின் கட்டணம் கட்டிக்கொண்டிருந்த ஒரு குடும்பம், இப்பொழுது குறைந்தபட்சம் 1,800 ரூபாய் கட்ட வேண்டும் என்கிற நிலை ஏற்பட்டிருக்கிறது.

தண்ணீர் வரி பல மடங்கு உயர்ந்திருக்கிறது. 250 ரூபாய் குடிநீருக்கு வரி கட்டிக் கொண்டிருந்த குடும்பம், இப்பொழுது ஸ்டாலின் ஆட்சியில் 1,250 ரூபாய் கட்டியே ஆகவேண்டும் என்று கட்டாயப்படுத்தப்படுகிறது.

வீட்டு வரி மூன்று மடங்கு அதிகரித்திருக்கிறது. 15 ஆயிரம் ரூபாய் வரி கட்டிக் கொண்டிருந்தவர்கள், தற்போது 60 ஆயிரம் ரூபாய் கட்ட வேண்டிய நிலை ஏற்பட்டிருக்கிறது.

மோகா, போதைப் பொருள் விற்பனையில் திமுக பிரமுகரே கைதாவதும்; கள்ளச் சாராய விற்பனையில் திமுக பிரமுகரே ஈடுபட்டிருப்பதும்; கொள்ளை, இயற்கைவளக் கொள்ளை குறித்து செய்தி சேகரிக்கச் சென்ற செய்தியாளர்கள் மீது கொலைவெறித் தாக்குதலில் திமுகவின் சட்டமன்ற உறுப்பினரே ஈடுபட்டிருப்பதும்;

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ஏழை, எளிய மக்களை ஏமாற்றி கிட்னி திருடிய வழக்கில் திமுகவின் சட்டமன்ற உறுப்பினருக்குச் சொந்தமான மருத்துவமனையையே குற்றம் சாட்டப்பட்டிருப்பதும்; வன்கொடுமைகளில் ஆளுங்கட்சி பிரமுகர்களே முதன்மைக் குற்றவாளிகளாக ஈடுபட்டிருப்பதும்; இந்த குற்றங்களுக்கெல்லாம் ஆளுங்கட்சியும், முதலமைச்சரும் அரசனாக நின்று பாதுகாப்பு கொடுக்கிறார்களோ என்கிற பெரும் சந்தேகத்தை மக்களுக்கு ஏற்படுத்தி இருக்கிறது.

இந்த மக்கள் விரோது ஆட்சியைக் கண்டித்து, தமிழ் நாடு முழுமையாக இன்றைக்கு மக்கள் பெரும் கோபம் கொண்டிருக்கிறார்கள்.

திமுக ஆட்சியின் மேற்கண்ட மக்கள் விரோதச் செயல்களின் வெளிப்பாடுதான், ஆளும் கட்சிக்காரர்களை ஆங்காங்கே தடுத்து நிறுத்தியும், வெளியேச் சொல்லி முழக்கமிட்டும் போராட்டங்களை முன்வைக்கிறார்கள். எனவே, இந்த கொடு ஆட்சிக்கு முற்றுப் புள்ளி வைக்கவும், இந்த மக்கள் விரோத ஆட்சியாளர்களுடைய முகத்திரைகளை கிழிக்கும் வண்ணமும், தமிழ் நாடு முழுவதும் அனைத்து வருவாய் மாவட்டத் தலைநகரங்களிலும், அண்ணா தி.மு.க. தலைமையிலான தேசிய ஜனநாயகக் கூட்டணி பெருந்திரளாக மக்களைத் திரட்டி ஆர்ப்பாட்டத்தை முன்னெடுக்கிறது.

இந்த ஆர்ப்பாட்டத்திற்கு, அனைத்திந்திய அண்ணா திராவிட முன்னேற்றக் கழக நிர்வாகிகளும், தொண்டர்களும், தேசிய ஜனநாயகக் கூட்டணிக் கட்சிகளின் நிர்வாகிகளும், தொண்டர்களும் மற்றும் அனைத்து மக்களும் அலையலையாகத் திரண்டு வந்து போராடுவதைத் தர வேண்டும் என்று வேண்டி கேட்டுக்கொள்கிறேன். இந்த மக்கள் விரோது ஆட்சியை தூக்கி எறிவதற்கு கழகச் சொந்தங்கள் திரண்டு வாருங்கள் என்று அறைகூவல் விடுக்கிறேன்.

இவ்வாறு எடப்பாடி பழனிசாமி ஆட்சிக்கு வந்தால் மாதம் ஒருமுறை மின்சாரக் கணக்கீடு செய்து, மின்

தரப்பு வழக்கறிஞர்கள் சென்னை உயர்நீதிமன்ற நீதிபதி தமிழ்செல்வி முன்பு ஆஜராகி, தங்கள் தரப்பில் கேவியேட் மனு தாக்கல் செய்த நிலையில் இந்த தடை உத்தரவு பிறப்பிக்கப்பட்டுள்ளது என்றும் எனவே தடையை நீக்கக் கோரும் மனுவை விசாரிக்க வேண்டும் என்றும் கேட்டுக்கொண்டனர்.

இந்த மனு இன்று விசாரணைக்கு வந்தபோது நீதிபதி ஆதர்ஷ் தேவி அறிவிக்கப்பட்டு விட்டது என்ன செய்யப்போகிறீர்கள்? தந்தை மகன் பிரச்சனை நாளை சரியாகலாம். ஆனால் கட்சியை வைத்து தான் வழக்கில் முடிவெடுக்க முடியும் என தெரிவித்தார்.

பாமக பொதுசெயலாளர் வடிவேல் ராவணை வழக்கில் இணைத்தால் என்ன பிரச்சனை என கேள்வி எழுப்பும், ஆவணங்களை எதிர்ப்புறத்தார் வழக்கை கோரி அன்புமணி தாக்கல் செய்த வழக்கையும் நாளை விசாரிக்கப்படும் என தெரிவித்தார்.

தமிழக சட்டசபைக்கு ஏப்ரல் 23-ந்தேதி தேர்தல்: மே 4ம் தேதி வாக்கு எண்ணிக்கை

புதுடெல்லி, மார்ச் 16 – தமிழக சட்டசபைக்கு ஏப்ரல் 23 ம் தேதி ஒரே கட்டமாக தேர்தல் நடைபெற உள்ளது. மே 4ம் தேதி வாக்குகள் எண்ணப்பட உள்ளன.

தமிழ்நாடு, கேரளம், புதுச்சேரி, அசாம், மேற்கு வங்காளம் ஆகிய 5 மாநிலங்களின் சட்டசபை பதவிக் காலம் மே மற்றும் ஜூன் மாதங்களில் முடிவடைகிறது. இதில் தமிழ்நாடு சட்டசபை மே 10ந்தேதியும், புதுச்சேரி சட்டசபை ஜூன் 13ந்தேதியும் ஆயுட்காலத்தை நிறைவு செய்கின்றன. எனவே இந்த மாநிலங்களில் சட்டசபை தேர்தலுக்கான ஏற்பாடுகளை தலைமை தேர்தல் கமிஷன் மேற்கொண்டது.

இதில் முக்கியமாக வாக்காளர் பட்டியல் சிறப்பு தீவிர திருத்தம் செய்யப்பட்டது. எதிர்க்கட்சிகளின் பலத்த எதிர்ப்புக்கு மத்தியிலும் இந்த பணிகளை தேர்தல் கமிஷன் நிறைவு செய்து இறுதி வாக்காளர் பட்டியலை வெளியிட்டது. மேலும் சட்டசபை தேர்தலை நேர்மையாகவும், சுதந்திரமாகவும் நடத்துவது தொடர்பாக தலைமை தேர்தல் கமிஷனர் உள்ளிட்ட தேர்தல் கமிஷனர்கள் அந்தந்த மாநிலங்களுக்கு நேரடியாக சென்று பல்வேறு தரப்பினரிடமும் ஆலோசனை நடத்தினர். மாநிலங்களில் இந்த ஆய்வை முடித்த தேர்தல் கமிஷனர்கள் பின்னர் டெல்லியில் கடந்த சில நாட்களாக தீவிர ஆலோசனையில் ஈடுபட்டனர்.



நேற்று திடீரென 5 மாநில தேர்தல் அறிவிப்பை வெளியிட்டது. டெல்லியில் உள்ள விஞ்ஞான பவனில் நடந்த செய்தியாளர் சந்திப்பில், சுகதேர்தல் கமிஷனர்களான சுப்பிரீ சிங் சாந்தி, விவேக் ஜோஷி ஆகியோர் முன்னிலையில் தலைமை தேர்தல் கமிஷனர் ஞானேஷ் குமார் இந்த அறிவிப்பை வெளியிட்டார்.

ஒரே கட்டமாக தேர்தல்

அதன்படி 234 தொகுதிகளை கொண்ட தமிழ்நாடு சட்டசபைக்கு ஒரே கட்டமாக அடுத்த மாதம் (ஏப்ரல்) 23ந்தேதி தேர்தல் நடக்கிறது. இதற்கான வேட்புமனு தாக்கல் வருகிற 30-ந்தேதி தொடங்கி அடுத்த மாதம் மாதம் 8ந் தேதி வரை நடக்கிறது.

பின்னர் 7ந் தேதி வேட்புமனுக்கள் பரிசீலனை செய்யப்பட்டு கின்றன. வேட்புமனுக்களை திரும்பப்பெற ஏப்ரல் 4ந் தேதி கடைசி நாள் ஆகும். முன்னதாக புதுச்சேரியில் மொத்தமுள்ள 30 தொகுதிகளுக்கும் ஏப்ரல் 9ந்தேதி வாக்குப்பதிவு நடக்கிறது.

அங்கு வேட்புமனு தாக்கல் இன்று (திங்கட்கிழமை) தொடங்கி 23

ந்தேதி வரை நடக்கிறது. வேட்புமனு பரிசீலனை 24ந்தேதியும், அவற்றை திரும்பப்பெறுவதற்கான கடைசி நாள் 26ந்தேதியும் ஆகும்.

தமிழ்நாடு, புதுச்சேரியுடன் கேரளம், அசாம், மேற்கு வங்காளத்துக்கும் தேர்தல் நடைபெறும் நிலையில் இந்த மாநிலங்களிலும் வாக்குப்பதிவு நிறைவடைந்த பின்னர், மே 4ந்தேதி வாக்குகள் எண்ணப்பட்டு முடிவுகள் அறிவிக்கப்படுகின்றன. இந்த 5 மாநிலங்களில் ஆட்சியை பிடிப்பது யார்? என்பது என்று மாணவியே தெரிந்து விடும்.

வாக்கு எண்ணிக்கை நிறைவு பெற்ற 72 மணி நேரத்துக்குள் அனைத்து புள்ளி விவரங்களும் தேர்தல் அணைய இணையத்தில் பதிவேற்றம் செய்யப்படும்.

தமிழகம், புதுச்சேரி, கேரளா, மேற்குவங்கம், அசாம் இன்றுமுதல் தேர்தல் நடத்தை விதிகள் அமலுக்கு வருகிறது. இந்த மாநிலங்களின் அரசுகள் இனிமேல் புதிய திட்டங்களை அறிவிக்கக்கூடாது. அரசியல் வன்முறைகளை ஒருபோதும் சகித்துக் கொள்ள மாட்டோம். இதுதொடர்பாக மிகக் கடுமையான நடவடிக்கை எடுக்கப்படும்.

தமிழகத்தில் அமலுக்கு வந்தது தேர்தல் நடத்தை விதிகள்

* தலைவர்களின் சிலைகள் துணியால் மறைப்பு * விளம்பரங்கள் மீது பெயிண்ட் அடிக்கும் பணி தீவிரம்

சென்னை, மார்ச் 16 – சட்டசபைத் தேர்தல் அறிவிக்கப் பட்டதைத் தொடர்ந்து, தமிழகம் முழு வதும் நேற்று மாலை முதல் தேர்தல் நடத்தை விதிகள் அமலுக்கு வந்துள்ளன. விளம்பரங்கள் மீது பெயிண்ட் அடித்த மறைக்கும் பணிகளும் போஸ்டர்கள் அகற்றும் பணிகளும் தீவிரமாக நடைபெற்று வருகின்றன. தலைவர் களின் சிலைகள் துணியால் மறைக்கும் பணியும் நடந்து வருகிறது.

தமிழக சட்டசபைக்கு ஏப்ரல் 23ம் தேதி தேர்தல் நடக்கும் என தேர்தல் அணையம் நேற்று மாலை அறிவித்தது. இதைத் தொடர்ந்து தமிழகம் முழு வதும் தேர்தல் நடத்தை விதிகள் அமலுக்கு வந்துள்ளன.

தி.மு.க. தலைமையிலான அரசு கடந்த 7.5.2001 அன்று பொறுப்பேற்றது. கடந்த 3 ஆண்டுகளாக செயல்பட்டு வந்த இந்த ஆட்சி, சட்டமன்ற பொறுத்ததேர்தல் அறிவிக்கப்பட்டதைத் தொடர்ந்து நேற்று நிறைவுக்கு வந்தது. தேர்தல் தேதி அறிவிக்கப்பட்டதும், தமிழக அரசின் அனைத்து நிர்வாகப் பொறுப்பும் தேர்தல் கமிஷனுக்கு சென்றுவிட்டன.

காபர்து அரசாகிவிட்டது தற்போதுள்ள அரசு, காபர்து அரசாகிவிட்டது. அடுத்த அரசு பொறுப்பேற்கும் வரை காபர்து அரசு செயல்படும். இனி முதலமைச்சர், அமைச்சர்கள் யாரும் அரசு வாகனங்களை பயன்படுத்த முடியாது அவர்கள் தங்களுக்கான வாகனங்களை தலைமைச் செயலகத்தில் விட்டுவிட்டுச் சென்றுவிட வேண்டும் செயலகத்திற்கு வந்து



அலுவலகத்தில் ஒப்படைக்குமாறு அறிவுறுத்தப்பட்டது. அதன்படி, துப்பாக்கி உரிமம் வைத்திருந்தவர்கள் தங்களது துப்பாக்கிகளை மாவட்ட கண்காணிப்பாளர் அலுவலகத்தில் ஒப்படைத்துள்ளனர்.

தி.மு.க. தலைமையிலான அரசு கடந்த 7.5.2001 அன்று பொறுப்பேற்றது. கடந்த 3 ஆண்டுகளாக செயல்பட்டு வந்த இந்த ஆட்சி, சட்டமன்ற பொறுத்ததேர்தல் அறிவிக்கப்பட்டதைத் தொடர்ந்து நேற்று நிறைவுக்கு வந்தது. தேர்தல் தேதி அறிவிக்கப்பட்டதும், தமிழக அரசின் அனைத்து நிர்வாகப் பொறுப்பும் தேர்தல் கமிஷனுக்கு சென்றுவிட்டன.

காபர்து அரசாகிவிட்டது தற்போதுள்ள அரசு, காபர்து அரசாகிவிட்டது. அடுத்த அரசு பொறுப்பேற்கும் வரை காபர்து அரசு செயல்படும். இனி முதலமைச்சர், அமைச்சர்கள் யாரும் அரசு வாகனங்களை பயன்படுத்த முடியாது அவர்கள் தங்களுக்கான வாகனங்களை தலைமைச் செயலகத்தில் விட்டுவிட்டுச் சென்றுவிட வேண்டும் செயலகத்திற்கு வந்து

கூட்டணி குறித்து யாரிடமும் பேசவில்லை; வத்திக்கரை நம்ப வேண்டாம்: த.வெ.க விளக்கம்

சென்னை, மார்ச் 16 – கூட்டணி குறித்து யாரிடமும் பேசவில்லை என்றும் வத்திக்கரை நம்ப வேண்டாம் என்றும் த.வெ.க. சார்பில் விளக்கம் அளிக்கப்பட்டுள்ளது.

தமிழக சட்டசபை தேர்தல் அடுத்த மாதம் 23ந்தேதி நடைபெறவுள்ள நிலையில், தவகை இதுவரையில் தனித்தே களமிறங்கியுள்ளது. கூட்டணி குறித்து அதிகாரப்பூர்வ தகவல் எதுவும் வெளியாகவில்லை. இதற்கிடையே, தேசிய ஜனநாயக கூட்டணிக்குத் தவகை இழுக்க முயற்சிகள் நடைபெற்று வருகிறது என்றும், விஜய் குக்கு எதிர்க்கட்சித்தலைவர் அல்லது துணை முதல்அமைச்சர் பதவி வழங்கப்படும் என்றும் கூறி பேச்சுவார்த்தை நடைபெற்று வருவதாக தகவல்கள் வெளியாகிக் கொண்டே இருந்தன.

இந்நிலையில் கூட்டணி தொடர்பான இத்தகைய பேச்சுகளுக்கு முற்றுப்புள்ளி வைக்கவும் விதமாக, தவகை இணை பொதுச் செயலாளர் சிடி.ஆர் நிர்மல் குமார் தனது எக்ஸ் தளத்தில் பதிவு ஒன்றை வெளியிட்டுள்ளார். அதில் அவர் கூறியிருப்பதாவது:

வத்திக்கரை நம்ப வேண்டாம். சமீபகாலமாக சில ஊடகங்களிலும், சமூக வலைதளங்களிலும் அரசியல் வலப்படுத்திக்கார திட்டமிட்டு சில பொய்யான செய்திகள் பரப்பப்பட்டு வருகின்றன. குறிப்பாக, பா.ஜ.க., அண்ணா தி.மு.க. அல்லது சசிகலா, மருத்துவர ராமதாஸ் ஆகியோரை தமிழக வெற்றிக்கழகத்துடன் தொடர்புபடுத்தி கூட்டணி பேச்சுவார்த்தைகள் நடத்தப்படுவதாகக் கூறப்படும் தகவல்கள் முற்றிலும் உண்மைக்கு புறம்பானவை. குறிப்பிட்ட கட்சிகள் மற்றும் அரசியல் தலைவர்களுடன் எந்தவிதமான பேச்சுவார்த்தை, எந்த மட்டத்திலும் நடைபெறவில்லை என்பதைத் திட்டவாட்டமாகத் தெரிவித்துக் கொள்கிறோம்.

இதேபோன்ற பொய்ச்செய்தி உத்தியை காங்கிரசு உள்ளிட்ட பல்வேறு அரசியல் கட்சிகளோடு தொடர்புபடுத்தியும் கடந்த காலங்களில் கடைபிடிக்கப்பட்டதும் அது உண்மை இல்லை என்பதும் அனைவரும் அறிந்த ஒன்று. இருப்பினும் பொதுமக்களிடையேயும், தொண்டர்களிடையேயும் தொடர்ந்து குழப்பத்தை விளைவிப்பதற்காகவே இத்தகைய ஆதாரமற்ற செய்திகள் திமுகவின்வரால் பரப்பப்படுகின்றன. பொறுப்புள்ள ஊடகங்கள் மற்றும் சமூக வலைதளப் பயனாளர்கள், செய்தியின் உண்மைத்தன்மையை ஆராயாமல் இத்தகைய வத்திக்கரைப் பகிர வேண்டாம். இவ்வாறு அதில் அவர் தெரிவித்துள்ளார்.

பாமகவின் பெயர், சின்னம் பயன்படுத்த தடைக் கோரிய வழக்கு நாளை விசாரணை

சென்னை, மார்ச் 16 – பாமகவின் பெயர், சின்னம் பயன்படுத்த தடைக் கோரி ராமதாஸ் தாக்கல் செய்த வழக்கில் தன்னை இணைக்க வேண்டும் பொதுச் செயலாளர் வடிவேல் ராவணன் அவசர மனு தாக்கல் செய்தார். இந்த மனு நாளை விசாரணைக்கு எடுத்துக் கொள்ளப்படுகிறது.

பாமகவின் பெயர், சின்னம் பயன்படுத்த அன்புமணிக் தடை விதிகள் வேண்டும், பாமக தலைவர் எனக் குறிப்பிட்டு தேர்தல் ஆணையம் சின்னம் ஒதுக்கீடு செய்த கடிதம் தொடர்பாக உத்தரவை படுத்து செய்து தன்னை பாமக தலைவராக அறிவிக்க கோரி பாமக நிறுவனர் ராமதாஸ் சென்னை உரிமையியல் நீதிமன்றத்தில் மனுத்தாக்கல் செய்திருந்தார். இந்த வழக்கை நிராகரிக்க வேண்டும் என பாட்கர் அன்புமணி தரப்பில் மனுத்தாக்கல் செய்யப்பட்டது. மேலும் பாமக கட்சியின் பொதுசெயலாளர் வடிவேல் ராவணன் தன்னையும்

மனுக்கில் இணைக்க வேண்டும் என மனுத்தாக்கல் செய்திருந்தார். **வடிவேல் ராவணன் அவசர மனு**

இந்த நிலையில், பாமக கட்சியின் பொதுசெயலாளர் வடிவேல் ராவணன் சென்னை உயர் நீதிமன்றத்தில் அவசர மனு ஒன்றை தாக்கல் செய்திருந்தார். கட்சியின் பொதுசெயலாளரான தன்னை வழக்கில் இணைக்க விரிமையியல் நீதிமன்றம் மறுத்து உள்ளது என்பதால் உரிமையியல் நீதிமன்றத்தில் ராமதாஸ் தொடர்ந்த வழக்கின் விசாரணைக்கு தடை விதிக்க கோரியிருந்தார்.

இந்த வழக்கை விசாரித்த நீதிபதி தமிழ்செல்வி, உரிமையியல் நீதிமன்ற வழக்கு விசாரணைக்கு இணைக்காத தடை விதித்தும், ராமதாஸ் உள்ளிட்டோர் பதிலளித்த உத்தரவு(10) வழக்கின் விசாரணை ஏப்ரல் 10 ம் தேதிக்கு தள்ளி வைத்தார். இந்த நிலையில் ராமதாஸ்

படிமம் A	
பொது அறிவிப்பு	
(இதில் திவால் தலை மற்றும் திவால் தலை வரலாறுகள் (என்பப்போடு தாங்களாக திவால் தலை திவால் தலை முறை) விதிமுறைகள், 2017 இன் கீழ் முறை 9 இன் கீழ்) வெக்/என். தி.கே. ஆன் திட்டப்போக்குக் கோட்டை, விவகார உடன் வழக்கு படிமம்/என். திவால் தலை	
1. திவால் உடனளிப்பெயர்	06/06/2021
2. திவால் உடனளி பதிவு தேதி	25/08/2021
3. திவால் உடனளி தகுதி அளவீடுகள் கீழ் பதிவு செய்யப்பட்டுள்ளன	திவால் உடனளி பதிவு, சென்னை
4. திவால் உடனளி தகுதி அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	U4520072021CP145697
5. திவால் உடனளி தகுதி அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	1/44, 52 பாலாடி துண்டிட்டுள்ள பட்டியல் அளவீடுகள், திவால் தலை திவால் தலை முறை
6. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
7. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
8. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
9. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
10. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
11. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
12. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
13. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021
14. திவால் தலை திவால் தலை முறை அளவீடுகள் / வரலாறுகளைப் பற்றி அறியுமாறு	06/06/2021

